

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)
APPEAL NO. 41 OF 2019

Dated: 28th March, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

RattanIndia Power Limited

....Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr.

....Respondent(s)

Counsel for the Appellant(s) : Mr. Vishrov Mukerjee
Ms. Raveena Dhamija

Counsel for the Respondent(s): Mr. G. Umapathy
Mr. Aditya Singh for R-2

ORDER

The learned counsel, Mr. G. Umapathy, accepts notice on behalf of the 2nd Respondent.

Admit.

The counsel for the 2nd Respondent prays for four weeks' time to file reply in this case.

The learned counsel, Ms. Raveena Dhamija, for the Appellant also prays for four weeks' time thereafter to file rejoinder to the reply to be filed by the counsel for the 2nd Respondent.

Submissions of the counsel for the 2nd Respondent and the Appellant, as stated supra, are placed on record.

The counsel for the 2nd Respondent is permitted to file reply in this case on or before 25.04.2019, after duly serving copy to the counsel for the Appellant. Thereafter, the counsel for the Appellant is also permitted to file rejoinder to the reply to be filed by the counsel for the 2nd Respondent on or before 23.05.2019, after duly serving copy to the counsel for the 2nd Respondent.

List the matter on **29.05.2019**, as agreed by the counsel for the Appellant and the 2nd Respondent.

(Ravindra Kumar Verma)
Technical Member

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(Justice N.K. Patil)
Judicial Member